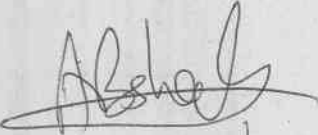


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the Attention of the Creditors of Silk Woven Sack Pvt. Ltd.

RELEVANT PARTICULARS

1. Name of corporate debtor	SILK WOVEN SACK PRIVATE LIMITED
2. Date of incorporation of corporate debtor	11.06.2014
3. Authority under which corporate debtor is incorporated registered	Registrar of Companies Ahmedabad, Gujarat.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN-U25209GJ2014PTC079742
5. Address of the registered office and principal office (if any) of corporate debtor	Survey No-121, Rajkot Morbi Highway, Opp Khodiyar Dham, Chhattar, Tal-tankara Bedi Rajkot GJ 363650 In.
6. Insolvency commencement date in respect of corporate debtor	6th January, 2020 Copy of Order received on 10th January, 2020 from Hon'ble NCLT-Ahmedabad Bench.
7. Estimated date of closure of insolvency resolution process	4th July, 2020 (180 Days From the date of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anish B. Shah Registration No. IBBI/IPA-002/IP- N00017/2016-17/10031
9. Address and e-mail of the interim resolution professional, as registered with the Board	D/413, Shiromani Complex, Opp. Ocean Park, Nehrunagar, Satellite Rd, Ahmedabad-15 Email-anishshahcs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D/413, Shiromani Complex, Opp. Ocean Park, Nehrunagar, Satellite Rd, Ahmedabad-15 Email-cirp.silkwoven@gmail.com
11. Last date for submission of claims	24th January, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by	Not Applicable


(Anish Shah)

the interim resolution professional	
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms Web link: https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate Insolvency resolution process of the **M/S SILK WOVEN SACK PRIVATE LIMITED** on 06.01.2020 (Certified copy of order was received by IRP on 10.01.2020)

The creditors of **M/S SILK WOVEN SACK PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 24.01.2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA-NA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.01.2020

ANISH SHAH

Place: Ahmedabad

(INTERIM RESOLUTION PROFESSIONAL)

In the matter of Silk Woven Sack Private Limited

IBBI / IPA-002 / IP-N00017 / 2016-17 / 10031

ANISH SHAH
(Anish Shah)